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GOVERNMENT OF INDIA  
(DEPARTMENT OF REVENUE & BANKING)  
(REVENUE WING)

.....

New Delhi, the 26th May, 1976

NOTIFICATION  
INCOME TAX

No.1336(F.NO.404/128/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S. Gangadharan who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri Kurien Varghese made under Notification No.902 (F.NO.404/85/75-ITCC) dated 16th May, 1975 is hereby cancelled with effect from 15th June, 1976.

3. This Notification shall come into force with effect from 15th June, 1976.

Sd/- (V.P. MITTAL)  
DEPUTY SECY, TO THE GOVERNMENT OF INDIA

The Manager,  
Government of India Press,  
New Delhi.

No.1336(F.NO.404/128/76-ITCC)

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DIRECTORATE OF INSPECTION (DSE)

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